



PUBLISHED BY AUTHORITY

No. 16

CUTTACK, FRIDAY, APRIL 16, 1943

SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

## PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.  
Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

### HOME DEPARTMENT NOTIFICATIONS

*The 7th April 1943*

No. 7185-A(C).—The following notification, issued by the Government of India in the Department of Supply, is republished for general information.

By order of the Governor  
J. BOWSTEAD

*Chief Secretary to Government  
New Delhi, 4th March 1943*

No. SS/63(10)—In exercise of the powers conferred by clause (b) and (f) of sub-rule (2) of rule 81 of the Defence

of India Rules and in supersession of the Notification of the Government of India in the Department of Supply No. SS/63(10), dated the 4th January 1943 the Central Government is pleased to direct:—

(i) that, with effect from the 4th March 1943, no person shall sell pneumatic tyres or tubes of Indian manufacture at prices higher than those specified in the attached schedule;

(ii) that this order and the attached schedules shall be displayed prominently at the premises of all suppliers recognised for the purpose of the Tyre Rationing Order, 1942.

### Schedule I

#### MOTOR TYRES.

#### MOTOR TUBES.

Sizes.	1. Dunlop 'Fort'.	2. Firestone 'Deluxe Champion Extra Heavy Duty'.	3. Goodyear 'Deluxe Extra Heavy Duty A. W. T.'	4. India 'Standard'.	1. Dunlop 'Dunlop'.	2. Firestone 'Deluxe Champion'.	3. Goodyear 'Deluxe Regular A.W.T.'	4. India 'Standard'.	1. Dunlop 'Triple Stud & Freighter'.	2. Firestone 'Standard'.	3. Goodyear 'Regular R-I'.	4. India 'Sterling'.	1. Dunlop 'Heavy Service'.	2. Firestone 'Champion Leak Proof Heavy Duty'.	3. Goodyear 'Heavy Duty'.	4. India 'Super'.
	Rs. A.	Rs. A.	Rs. A.	Rs. A.	Rs. A.	Rs. A.	Rs. A.	Rs. A.	Rs. A.	Rs. A.	Rs. A.	Rs. A.	Rs. A.	Rs. A.	Rs. A.	Rs. A.
7-00-15 .. .. .	83 0	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .
4-50-16 .. .. .	49 8	41 12	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .
4-75-16 .. .. .	51 4	43 8	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .
5-00-16 .. .. .	53 4	45 0	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .
5-25-16 .. .. .	57 4	47 12	41 0	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .
5-50-16 .. .. .	63 4	53 4	45 8	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .
5-75-16 .. .. .	68 0	57 8	48 12	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .
6-00-16 .. .. .	72 8	61 0	51 12	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .
6-25-16 .. .. .	76 12	64 12	57 0	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .
6-50-16 .. .. .	81 8	68 12	57 0	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .
7-00-16 .. .. .	90 12	76 4	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .
7-50-16 .. .. .	100 0.	84 0	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .
4-00-17 .. .. .	38 4	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .
4-50-17 .. .. .	45 12	38 12	33 0	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .
4-75/5-00-17 .. .. .	55 0	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .
5-25/5-50-17 .. .. .	69 4	58 4	50 0	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .
6-00/6-50-17 .. .. .	74 0	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .
4-00-18 .. .. .	39 4	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .
4-50/4-75/5-00-18 .. .. .	51 0	43 0	36 8	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .
5-25/5-50-18 .. .. .	64 12	54 4	46 4	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .
6-00/6-50-18 .. .. .	76 12	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .
3-50-19 .. .. .	33 0	.. .. .	24 0	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .
4-00-19 .. .. .	40 12	.. .. .	29 4	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .
4-50/4-75/5-00-19 .. .. .	53 4	45 0	38 8	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .
5-25/5-50-19 .. .. .	71 0	.. .. .	51 4	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .
6-00/6-50-19 .. .. .	81 4	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .
4-50/4-75/5-00-20 .. .. .	56 0	47 4	40 8	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .
5-25/5-50-20 .. .. .	74 12	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .
6-00/6-50-20 .. .. .	88 8	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .
4-50-21 .. .. .	53 4	45 0	38 8	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .
4-75/5-00-21 .. .. .	61 8	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .
5-25-21 .. .. .	69 4	.. .. .	50 0	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .
6-00-21 .. .. .	83 0	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .
30 x 3½ SS .. .. .	.. .. .	42 4	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .
30 x 3½ B. E. .. .. .	.. .. .	40 4	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .	.. .. .

#### MOTOR CYCLE

1. Dunlop 'Fort'.
2. Dunlop 'Universal'.
3. Firestone 'High Speed Heavy Duty'.
4. Goodyear 'Heavy Duty'.

3-00-19 .. .. .  
3-25-19 .. .. .

27 4 .. .. .  
31 0 .. .. .

6 4 .. .. .  
6 4 .. .. .

## Schedule I I

Sizes.	1. Dunlop 'R. H. S.'		1. Dunlop 'Freighter Heavy Duty'.		1. Dunlop 'Heavy Service'.	
	2. Firestone 'High Speed Heavy Duty'.		2. Firestone 'Standard Heavy Duty'.		2. Firestone 'High Speed Heavy Duty'.	
	3. Goodyear 'Heavy Duty A.W.T.'		3. Goodyear 'R-I-Heavy Duty'.		3. Goodyear 'Heavy Duty'.	
	4. India 'Super Heavy Service'.		4. India 'Signal Heavy Duty'.		4. India 'Super Heavy Service'.	
		Rs. A.		Rs. A.		Rs. A.
<i>High Pressure</i>						
30×5	..	109 12		94 0	..	13 4
33×5	..	116 0		..	..	13 12
32×6	..	167 12		142 8	..	18 4
32×6½	..	212 4		..	..	22 4
32×7	..	211 8		..	..	24 0
34×7	..	225 4		190 12	..	22 4
38×7	..	260 4		..	..	26 8
40×8	..	416 4		..	..	36 12
<i>Low Pressure</i>						
7-00-15	Truck & Bus	90 4		..	..	13 12
6-00-16	" "	80 4		..	..	11 4
6-50-16	" "	89 12		..	..	11 4
7-00-17	..	129 4		..	..	16 4
7-00-17	Extra ply	146 0		..	..	16 4
9-00-18	..	267 0		..	..	30 8
6-00-20	..	92 8		79 0	..	13 4
6-50-20	..	109 12		94 0	..	15 8
7-00-20	..	142 8		..	..	15 8
7-50-20	..	167 12		..	..	22 4
7-50-20	Extra ply	212 4		..	..	22 4
9-00-20	..	270 8		..	..	32 12
10-50/11-00-20	..	485 0		..	..	45 0
9-00-22	..	277 8		..	..	34 12

S. BHOOHALINGAM  
Dy. Secy. to the Govt. of Ind

The 8th April 1943

No. 1117-C.—The following notification by the Government of United Provinces is republished for general information:

By order of the Governor  
J. BOWSTEAD

Chief Secretary to Government

HOME DEPARTMENT (POLICE)

MISCELLANEOUS

Lucknow, 31st March 1943

No. 380Z/VIII—In exercise of the powers conferred by clauses (d) and (e) of sub-rule (1) of rule 40 of the Defence of India Rules, the Governor is pleased to declare the booklets entitled (1) "The Ordeal begins" (English) and (2) "Babaji Ki Tap Siddhi" (Hindi and English), printed by R. P. Shukla at the Vidyalaya Press, 23, Hamam Street, Fort Bombay and published by J. P. Gupta for 'Hamara Hindostan' publications, 23, Hamam Street, Fort Bombay, every copy thereof and all other documents containing copies, reprints and translations of, or extracts from, the said document, forfeited to His Majesty, on the ground that the said booklets contain matter the publication of which is punishable under clauses (c), (k) and (p) of sub-rule (3) of rule 31 of the Defence of India Rules.

By order  
D. S. BARRON  
Home Secretary

The 8th April 1943

No. 1119-C.—The following notification by the Government of Bombay is republished for general information.

By order of the Governor  
J. BOWSTEAD

Chief Secretary to Government

HOME DEPARTMENT (POLITICAL)

Bombay Castle, 11th March 1943

Defence of India Rules, 1939

No. 420-Poli.—Whereas in the opinion of the Government of Bombay the book in Gujarati entitled "Asuri Sarkare Sarjelo Chimur Kand" (i.e., The Chimur Affair Enacted By The Satanic Government) purporting to have been printed at the Dnyan Vijay Press, Cambay, contains a prejudicial report of the nature described in sub-rule (7) of rule 31 of the Defence of India Rules, read with clauses (c), (cc) and (k) of sub-rule (6) of that rule; now, therefore, in exercise of the powers conferred by clauses (d) and (e) of sub-rule (1) of rule 40 of the said Rules, the Government of Bombay hereby prohibits the further publication, sale or distribution of the said book, and declares to be forfeited to His Majesty all copies, wherever found, of the said

book and all other documents containing copies, reprints, translations of, or extracts from, the said book.

By order of the Governor of Bombay  
D. SYMINGTON

Secretary to Government

The 12th April 1943

No. 1171-C.—The following notification by the Government of India is republished for general information.

By order of the Governor  
J. BOWSTEAD

Chief Secretary to Government

DEFENCE DEPARTMENT

New Delhi, 27th March 1943

No. 5-D.C.(15)/43—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely:—

After rule 81-E of the said Rules, the following rule shall be inserted, namely:—

81-F. Power to postpone publication of memoranda under section 19 of Act XXV of 1867—Notwithstanding anything contained in section 19 of the Press and Registration of Books Act, 1867, any Provincial Government may, if it considers it necessary so to do for conserving supplies of paper, postpone the publication in the official Gazette of the memoranda referred to in that section.

C. MACI. G. OGILVIE  
Secretary to the Government of India

The 13th April 1943

No. 1189-C.—The following notification by the Government of India is republished for general information.

By order of the Governor  
J. BOWSTEAD

Chief Secretary to Government

HOME DEPARTMENT

New Delhi, 10th March 1943

No. 9/64/42-Poll. (EW).—In exercise of the powers conferred by section 3 of the Foreigners Act, 1940 (II of 1940), the Central Government is pleased to direct that the following further amendment shall be made in the Emergency Foreigners Order, 1939, namely:—

For clause (c) of sub-paragraph (2) of paragraph 7 of the said Order, the following shall be substituted, namely:—  
"(c) any wireless apparatus, telephone, signalling apparatus, opera, theatre or field glasses, telescopes, monoculars or any other instrument designed for, or capable of being used for, long-distance magnification".

E. CONRAN-SMITH  
Secy. to the Govt. of India



COMMERCE AND LABOUR DEPARTMENT  
NOTIFICATIONS

The 5th April 1943

No. 547—HC-60/42-Com.—The following notification of the Government of India in the Finance Department (Central Revenues) is republished for general information.

By order of the Governor  
W. W. DALZIEL  
Secretary to Government

CENTRAL EXCISES  
Simla, 6th March 1943

No. 1—In exercise of the powers conferred by sections 6 and 8 of the Tyres (Excise Duty) Act, 1941 (X of 1941), the Central Government is pleased to direct that the following further amendments shall be made in the Tyres (Excise Duty) Order, 1941, namely:—

1. In the said Order—

(1) In clause 2—

(i) in paragraph (c) of sub-clause (vi), after the words "an officer permanently stationed at the manufactory", the words "or placed in charge of a sales depot" shall be inserted;

(ii) after sub-clause (viii), the following sub-clauses shall be inserted, namely:—

(ix) "Sales Depot" means a depot where tyres removed from a manufactory are stored by the owner of the manufactory for sale;

(x) "Manufactory Owner" means a person, firm or company who is the owner or lessee of a manufactory and includes an agent expressly or impliedly authorised by the manufactory owner to be his agent in respect of the working of the whole or any part of the manufactory or "sales depot".

(2) For clause 14, the following clause shall be substituted, namely:—

"14. *Exporter to apply for a certificate of export*—Every owner of a manufactory, who exports tyres out of British India by sea either direct from the manufactory or from a sales depot, shall make to the Collector of Customs at the port of shipment at the time of delivery of

the shipping bill an application in form 'F' countersigned by the Inspecting Officer of the Manufactory or the Sales Depot, as the case may be, after necessary identification of the consignment. In the case of exports made from a sales depot, the Inspecting Officer shall also satisfy himself that the tyres have not been previously put to use and shall make a note to that effect in the remarks column in form 'F' recording at the same time in the said form the code numbers representing the month and year of manufacture embossed or printed on each tyre."

(3) In sub-clause (1) of clause 15, after the words "Assistant Collector", the following shall be inserted, namely:—

"within one month of the date of export if it relates to tyres removed from a sales depot and in other cases".

(4) For clause 17, the following clause shall be substituted, namely:—

"17. *Refund of duty*—(1) *On defective tyres*—The owner of a manufactory, who receives into the manufactory tyres which have been returned for defects in the manufactory but have not been put to use, shall, on production of satisfactory evidence before the Assistant Collector that duty has been paid in respect of such tyres, receive a refund of that duty. (2) *On tyres exported to any country outside India*—The owner of a manufactory, who exports tyres by sea from a sales depot to any country outside India shall on production, within one month of the date of export, of satisfactory evidence that duty has been paid on the tyres so exported and of a certificate in form 'G' before the Assistant Collector shall receive a refund of that duty. Provided that nothing in this sub-clause shall be deemed to apply to the export of tyres to French Possessions in India.

*Note*—Refunds made under this clause may, at the discretion of the Assistant Collector, be paid in cash or set off against duty, if any, due from the owner of the manufactory."

II. For Forms F and G set out in the Schedule annexed to the said Order, the following Forms shall be substituted, namely:—

"FORM F  
(See Clause 14)

To

The Collector of Customs,

Please grant export certificates in the case of the following exports per ss..... on..... 19 ..

Class and description of tyres	Number of tyres	Name of producing manufactory	Date of issue out of the premises of the manufactory or sales depot	Name of exporter	Value		Amount of duty of which deduction or refund is claimed under clause 16 or clause 17 as the case may be		Code number (representing the month and year of manufacture) embossed or printed on each tyre removed from the sales depot* S	Remarks
					Rs.	As.	Rs.	As.		
1	2	3	4	5	6	7	8	9	10	

Shipping Bill No.....dated....., 19..... Dated the..... Signed..... day of..... 19.....

(\*To be recorded by the Inspecting Officer)

FORM G  
(See Clause 15)

Certified that the tyres shown below were exported to..... on..... 19....., and that the manufactory owner is entitled to deduct the quantity stated in column 2 from the statement of tyres issued during the month of..... 19..... to a refund of duty paid on the quantity stated in column 2.

Description and class of tyres	Number of tyres	Name of producing manufactory	Name of exporter	Value		Amount of duty of which deduction or refund is claimed under clause 16 or clause 17 as the case may be		Code number (representing the month and year of manufacture) embossed or printed on each tyre removed from the sales depot* S
				Rs.	As.	Rs.	As.	
1	2	3	4	5	6	7	8	

Dated the..... 19..... Signed..... Collector of Customs.....

(\*To be recorded in the case of tyres removed from the sales depot)"

K. G. JACOB  
Dy. Secy. to the Govt. of India

*The 5th April 1943*

**No. 549-Com.**—The following notification, issued by the Government of India in the Finance Department (Central Revenues), is republished for general information.

By order of the Governor  
W. W. DALZIEL  
*Secretary to Government*

**CENTRAL EXCISES**

*Simla, 28th November 1942*

**No. 43**—In exercise of the powers conferred by section 7 of the Matches (Excise Duty) Act, 1934 (XVI of 1934), the Central Government is pleased to prohibit absolutely the bringing of matches into British India from the territory of the Rajpara Taluk in the Western Kathiawar Agency, with effect from the 1st December 1942.

K. G. JACOB

*Deputy Secy. to the Govt. of India*  
*The 12th April 1943*

**No. 7568—Com.-9/43-Com.(C).**—The following notification, issued by the Government of India, Department of Commerce, is republished for general information.

By order of the Governor  
W. W. DALZIEL  
*Secretary to Government*

**WAR RISKS INSURANCE**

*New Delhi, 13th March 1943*

**No. 17-W.R.I. (G.)/43**—In pursuance of sub-rule (2) of rule 6 of the War Risks (Goods) Insurance Rules, the Central Government is pleased to fix the rate of premium payable under any policy of insurance issued under the Scheme in respect of the quarter ending 30th June 1943 at three annas per month or part of a month for each complete sum of one hundred rupees.

S. R. ZAMAN

*Joint Secy. to the Govt. of India*

**DEPARTMENT OF SUPPLY AND TRANSPORT  
NOTIFICATIONS**

*The 9th April 1943*

**No. 3206-S.T.**—The following notification, issued by the Government of India, Department of Commerce, is republished for general information.

By order of the Governor  
C. S. JHA  
*Secretary to Government*

**INDUSTRIAL CONTROL**

*New Delhi, 20th February 1943*

**No. 151-I.D.C. (4)/43**—In exercise of the powers conferred by sub-section (4) of section 2 of the Defence of

India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the powers conferred on it by clauses (a), (d), (e) and by sub-clauses (i), (ii) and (iii) of clause (c) of sub-rule (2) of rule 81 of the Defence of India Rules and the power conferred on it by clause (f) of said sub-rule to provide for any incidental or supplementary matters for which it is expedient to provide for the purposes of an order made under clauses (a), (d), (e) and sub-clauses (i), (ii) and (iii) of clause (c) thereof shall, in respect of standard cloth and undertakings engaged in or capable in the opinion of the Standard Cloth Commissioner of producing standard cloth, be exercisable by the Standard Cloth Commissioner appointed by the Central Government subject to the control of the Government.

*Explanation*—For the purpose of this order "standard cloth" means cotton piece-goods manufactured or processed and finished as per specifications approved from time to time by the Central Government.

T. S. PILLAY

*Joint Secy. to the Govt. of India*

*The 9th April 1943*

**No. 3207-S.T.**—The following notification, issued by the Government of India, Department of Commerce, is republished for general information.

By order of the Governor  
C. S. JHA

*Secretary to Government*

**PRICES AND SUPPLIES**

*New Delhi, 20th March 1943*

**No. P. & S.C.-210/42**—In exercise of the powers conferred by clause (b) of sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following amendments shall be made in the notification of the Government of India in the Department of Commerce, No. P. & S.C.-210/42, dated the 11th August 1942, namely:—

I. In the proviso to the said notification, the word "figure" "or 3" shall be omitted; and

II. In column 3 of the Table annexed to the said notification, for the entries against Serial No. 3, the following entry shall be substituted, namely:—

"9 pies per unit."

N. R. PILLAI

*Secy. to the Govt. of India*